

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2487
ANSWERED ON:09.08.2010
REGISTRATION OF WORKERS UNDER UWSSA
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether some States have not started the registration of workers under the Unorganised Workers` Social Security Act (UWSSA), 2008;
- (b) if so, the details thereof and the reasons therefor, State-wise; and
- (c) the steps taken by the Union Government for implementation of the Act all over the country?

Answer

MINISTER OF THE STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): As per information received from State Government, only three States, namely, Karnataka, Orissa and West Bengal have constituted the State Social Security Board under the Unorganised Workers' Social Security Act, 2008 and none of the States have yet started registration of workers under the Act. The issue was taken up with the State Governments through letters and was reiterated during the State Labour Ministers' Conference. However, the BPL families in the unorganized sector are being registered under RSBY through issuing smart cards. As on 31.07.2010, more than 1.74 crore smart cards have been issued. State-wise detail is annexed.

(c): As far as the Central Government is concerned, the Government has notified the Act and constituted National Social Security Board. The National Social Security Board has met twice and has recommended Rashtriya Swasthya Bima Yojana (RSBY), Janshree Bima Yojana (JBY) and Indira Gandhi National Old Age Pension Scheme (IGNOAPS) for certain categories of unorganised Workers.